

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2874
ANSWERED ON:18.08.2011
POLAVARAM PROJECT
Satpathy Shri Tathagata

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government is aware that large areas of Orissa and Jharkhand would be sub- merged if the Polavaram project is taken up;
- (b) if so, the details and the reasons for according clearance without consulting the neighbouring States:
- (c) whether the Government of Orissa has lodged any protest in this regard; and
- (d) if so, the response of the Union Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) No area of Jharkhand would be submerged by construction of the Polavaram Project. Government of Andhra Pradesh has made the provisions of protective embankment in the Detailed Project Report(DPR) of Polavaram Project to prevent submergence in Orissa. With the provisions of protective embankment, there would be no submergence in Orissa.
- (b) A set of DPR of Polavaram Project was sent to State Government of Orissa before giving clearance to the project.
- (c) The Government of Orissa has filed Original Suit along with interlocutory Applications in the Hon'ble Supreme Court against clearances granted by various Central Agencies and against proceeding with the construction of Polavaram Project by Andhra Pradesh Government.
- (d) Central Water Commission on the behalf of Ministry of Water Resources has already filed the Counter Affidavits in Hon'ble Supreme Court. As per Counter Affidavits, there is no violation of any provision of Godavari Water Dispute Tribunal (GWDT) Award and also with the protective embankment, there would be no submergence in Orissa.